

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1814 of 2020

Advocates' Association (Regd.), Jharkhand High Court through its General
Secretary namely Navin Kumar

... Petitioner

Versus

The State of Jharkhand

...

Opposite Party

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Ms. Ritu Kumar, Advocate
For the State : Mr. Prabir Kumar Chatterjee, Spl. PP.

Oral Order

13 / Dated : 15.02.2022

Considering the present scenario, i.e., Covid-19 pandemic, it would be apt to extend the interim order passed vide order dated 13.01.2022, up-to 22.03.2022 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

It is clarified that in view of the aforesaid extension of interim order, in case of any urgency in the matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let necessary communication be made to all the concerned in this regard as per the order of this Court dated 13.01.2022.

Let this matter be listed on 22.03.2022.

Sd/-
(Dr. Ravi Ranjan, C.J.)

Sd/-
(Sujit Narayan Prasad, J.)

Sd/-
(Rajesh Kumar, J.)

True Copy
Nitin Kumar Prasad
Secretary/ S.P.A./P.A.
22/02/2022